

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) A memorandum from a group of Members of Parliament was received by Government in respect of import policy of Polyester Filament Yarn.

(b) After taking various factors into consideration, Government have appointed a Committee under the chairmanship of Secretary (Industry) to look into the import policy of various cellulosic and non-cellulosic fibres/yarns, including polyester filament yarn, and to advise Government accordingly. The Committee is expected to submit its report shortly.

Jaigarh Fort Treasure

1846. SHRI AGHAN SINGH THAKUR: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware that a Jaipur Scientist claims to have found the right Key to the elusive treasure of Jaigarh Fort; and

(b) if so, the reaction of Government in this regard and whether Government propose to provide the scientist all possible help to enable him to trace out the treasure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQAR ULLAH): (a) and (b). A lecturer in physics of the University of Rajasthan has represented that the treasure believed to be hidden in Jaigarh Fort can be found if search for it is renewed on the basis of the information which he claims to pos-

sess. No proposal is, however, under consideration for renewal of excavation operations.

Dakota on test Flight Crashed near Delhi in May, 1978

1847. SHRI P. VENKATASUBAIAH:

SHRIMATI MOHSINA KIDWAI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a Dakota of the Civil Aviation Department crashed near Delhi on 19th May, 1978, while on the test flight, as a result of which 8 persons were killed including 3 crew and 5 constables;

(b) whether according to Civil Aviation rules only crew and technicians are allowed on board during test flights;

(c) if the answer to (a) to (b) be in affirmative, in which circumstances 5 constables were allowed in the plane during test flight; and

(d) what is the estimated monetary loss due to the accident and the relief work done proposed by the Government?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). Yes, Sir.

(c) This aspect was also examined by the Committee of Inquiry appointed to investigate the accident. The report of the Committee of Inquiry is under examination. The circumstances leading to the police constables being taken on board the aircraft will be known after Government have examined the Report.

(d) A statement containing the requisite information is attached

Statement

Statement showing the details of loss in terms of money as a result of accident to DC-3 aircraft VT-DEU near Sonapat on 19th May 1978 and relief provided to the families of the deceased.

I. LOSS OF EQUIPMENT :

S. No.	Equipment lost	Book Value/replacement Value
1.	DC-3 aircraft VT-DEU	The aircraft was first registered in the name of Civil Aviation Training Centre (C.A.T.C.), Civil Aviation Department on 13th October 1950. The records pertaining to cost price of the aircraft are not traceable. Since the aircraft has been utilized for more than 27 years its depreciated value can safely be assumed as negligible.
2.	Cost of tools on board the aircraft	Rs. 4,136'00 estimated (Replacement cost).
3.	Cost of Instruments/Accessories as spares on board the aircraft.	Rs. 13,486'81 (Book Value)
4.	Cost of Calibration Equipment on board the aircraft.	The calibration equipment destroyed in the accident was received as 'aid' from U.S.A. under 'technical co-operation mission scheme'. The estimated replacement cost of this equipment is Rs. 10,00,000'00.

II. RELIEF PROVIDED TO THE FAMILIES OF THE DECEASED :

A. Crew Members (Provided by Air Works, India; under terms of contract and the Company is arranging payment of relief etc.).

- Shri G.N. Singh, Pilot Rs. 75,000'00 (Insurance to be paid to the legal heirs).
- Shri S. Bose, Co-Pilot (not a regular employee of Air Works). Ex-gratia payment which is yet to be decided by the Company.
- Shri P.V. Polson, Technician Rs. 25,000'00 (Insurance to be paid to the legal heirs).

B. DELHI SECURITY PERSONNEL (Amount sanctioned) :

	Provisional pension P.M.	Provisional Gratuity	Insurance
	Rs.	Rs.	Rs.
1. Const. Anang Pal	84'00	2,184'00	5,000'00
2. Const. Sher Pal	84'00	1,092'00	5,000'00
3. Const. Veer Pal	84'00	1,092'00	5,000'00
4. Const. Mehtah Singh	83'00	1,072'50	5,000'00
5. Const. Daya Nand	80'00	1,033'50	5,000'00

In addition the families of the deceased constables were also given a lump-sum aid of Rs. 700'00 each from the Delhi Police Mutual Benefit Fund (a regimental fund).

III. LOSS TO PROPERTY :

Amount assessed by the Deputy Commissioner, Rs. 4,400'00.
Sonepat toward compensation on account of loss/damage suffered by the residents of village Badkhalsa for their property and live stock.